

श्रीमती इंदिरा गांधी : यह प्रश्न इस से पहले ही आप के दल द्वारा पूछा जा चुका है। असल बात यह है कि जो भी बर्ना होता है वह डिफेंस फोर्स के साथ बातचीत करके होता है। उन को इस में इश्वर करने का कोई प्रश्न ही नहीं है। जहां तक 'फ्री हैंड' देने की बात है तो ऐसा कोई मौका नहीं उठा कि वह फ्री हैंड चाहते हों। यह बतलाना कि एक एक कदम क्या लिया जायगा माननीय सदस्य शायद इस में मुझ से महमत होंगे कि यह हाउस में कहने की बात नहीं है। दूसरी बात माननीय सदस्य ने क्या क्या पूछी थी?

श्री करब लाल गुप्त : पहली बात मैंने पूछी थी कि क्या आप आर्मी को फ्री हैंड देंगे? दूसरी बात मैंने यह पूछी थी कि जब तक नागा विद्रोही यह न कहें कि वह भारतीय संविधान के मानहत रहने के लिए तैयार है तब तक आप उन में किसी प्रकार की बातचीत नहीं करेंगे क्योंकि हम देख रहे हैं कि उनका स्विपर बढ़ रहा है?

श्रीमती इंदिरा गांधी : इसका भी जवाब मैं पहले दे चुकी हूँ। वहां पर एक गुप जरूर है जो कि अलग होना चाहता है लेकिन अधिकतर नागाज इस समय अलग नहीं होना चाहते हैं। अभी बातचीत का कोई प्रश्न नहीं है और न ही उन्होंने कुछ उठाया है लेकिन साथ ही हमें कोई ऐसी बात भी नहीं करनी चाहिए कि जो नागाज हमारी तरफ है उनको भी हम अपना दुश्मन बना दें। इसका हमें ध्यान रखना चाहिए। जब नागालैंड गवर्नमेंट से हमारा एग्जीमेंट हुआ था तो उस में यह भी एक एग्जीमेंट हुआ था कि नागालैंड का शामिल एक्स्टरनल एफेयर्स मिनिस्ट्री के नीचे रहे। चूंकि यहां हाउस में इस से पहले भी इस तरफ के और उस तरफ के कई माननीय

सदस्यों ने यह बात उठाई है कि नागालैंड होम मिनिस्ट्री के अन्तर्गत रहना चाहिये इसलिए इस पर हम नागालैंड गवर्नमेंट से बातचीत कर रहे हैं।

12.25 hrs.

RE. INCIDENTS CONCERNING HARIJANS

MR. SPEAKER: I have got notices of some call-attention-motions particularly about some incident concerning Harijans apart from what they gave notice last time regarding some incidents in Andhra; this is about children being burnt in Kanpur and so on. Last time, I had mentioned that we would have a discussion the moment the Home Minister gets some details about the incidents, ladies being paraded naked and so on. It is now alleged that these things are going on in U.P. also.

Some hon. Members seem to feel that I am not taking these things seriously. I take serious notice of these things. But the point is that the Speaker cannot send anybody to obtain information; he can only allow a discussion here. That I have already announced on the floor of the House, that it will take place the moment the Home Minister gets the necessary information. I have no agency anywhere to get information. I am prepared to allow a discussion even here and now, but the Home Minister must be ready to reply. Therefore, I am appealing to hon. Members to make no mistake about my position in the matter. I am very sorry and I am very unhappy and as an Indian I feel ashamed if a Harijan boy, or, for that matter, any boy is burnt alive. Everybody is ashamed. Therefore, these few members should not feel that they are only concerned and nobody else is concerned. I will allow a discussion the moment the Home Minister gets the information.

SHRI KANWAR LAL GUPTA (Delhi Sadar): But you may fix the date, Sir.

MR. SPEAKER: I know. I have got some more notices about some boys being burnt in U.P. I will discuss with the Home Minister—naturally the Home Minister is also very anxious about it, I am sure—and if they get the information tomorrow or day after, I will fix the date for discussion. I would only appeal to hon. Members not to make any mistake; all of us, the whole House are united in this matter.

SHRI S. M. BANERJEE (Kanpur): Sir, I rise on a point of order.

MR. SPEAKER: On what? There is no point of order here. Everyday this is what you are doing. If I allow you, naturally Mr. Kachwai will also rise.

श्री कुरुन चंद कछवाय (उज्जैन): जो रेलवे ऐक्सिडेंट हुआ है इल.हानाद में उसके बारे में कह रहा हूँ।

MR. SPEAKER: He is making a statement. Why do you create trouble.

वह पेपर ले करने के बाद आयेंगा।

It is impossible to deal with some of you. Why don't you have patience for some five minutes. After the Papers are laid on the Table only, the statement can be made.

SHRI S. M. BANERJEE: I only want a guidance from you. This is a question of adjournment motion and under Rule 58...

MR. SPEAKER: You cannot raise it this way. What is the Rule, please tell me?

SHRI S. M. BANERJEE: Motion for Adjournment on a Matter of Public Importance.

MR. SPEAKER: You yourself read it.

SHRI THIRUMALA RAO rose—

MR. SPEAKER: Please resume your seat. Mr. Banerjee please read the Rule. I want to once for all have it decided—whether he can raise every day like this.

SHRI S. M. BANERJEE: Please allow me to read. If you interrupt, how can I read it, Sir.

MR. SPEAKER: What is the Rule?

SHRI S. M. BANERJEE: Rules 56, 57 and 58. Rule 56 says:

"Subject to the provisions of these Rules, a motion for an adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance may be made with the consent of the Speaker."

MR. SPEAKER: You first go and get the consent. You never asked for it even. You did not care even to ask for the consent. I appeal to you now to please sit down.

SHRI S. M. BANERJEE rose—

MR. SPEAKER: The rule is to be followed. If you want to raise it you have to take the consent of the Speaker and the Speaker has not given the consent. Will you please sit down?

SHRI S. M. BANERJEE: My objection is about the statement, I have come to know, the Railway Minister is going to make...

MR. SPEAKER: You are going against the Rules.

SHRI S. M. BANERJEE: Why was our adjournment motion disallowed *suo motu*?

MR. SPEAKER: This not the place where you can ask, even according to the Rule which you have read. I would appeal to you and request you to kindly sit down now.

Mr. K. C. Pant.